

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.2/AM18
(HELD ON 16.08.2017)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT**

Meeting No. 2/87-NC-7/2017 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 16.08.2017, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Ms Chitra Sharma, Dy. DGFT
- 3) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

ONLINE CASES

1	Case No.:67/2/87-ALC1/2017	Party Name: ZENITH - INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00124/AM18/	RLA File :03/95/040/00641/AM15/	Lic.No/Date:0310791421 26.11.2014	
	Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP			
2	Case No.:104/2/87-ALC1/2017	Party Name: DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00161/AM18/	RLA File :08/24/040/00197/AM16/	Lic.No/Date:0810136110 24.09.2015	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			
3	Case No.:105/2/87-ALC1/2017	Party Name: DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00162/AM18/	RLA File :08/24/040/00198/AM16/	Lic.No/Date:0810136111 24.09.2015	

CHITRA SHARMA
Dy. DGFT (वि. वि. ध्यापक)
Director General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Director General of Foreign Trade
Udyog Bhawan, New Delhi-110011

Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:106/2/87-ALC1/2017	Party Name: DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status:
HQ File :01/87/050/00163/AM18/	RLA File :08/24/040/00199/AM16/	Lic.No/Date:0810136112 24.09.2015	Deferred

Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:69/2/87-ALC1/2017	Party Name: LANXESS INDIA PVT.LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00126/AM18/	RLA File :03/95/040/00910/AM16/	Lic.No/Date:0310803557 28.03.2016	

Decision: The Committee considered the case in the meeting and approved as applied for by the authorization holder in their Advanced Authorization with accountability and nil wastage.
RA may take consequential action as per Policy / Procedures.

Case No.:138/2/87-ALC1/2017	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00195/AM18/	RLA File :07/24/040/00188/AM17/	Lic.No/Date:0710110448 23.09.2016	

Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization with 2%wastage.
RA may take consequential action as per Policy / Procedures.

Case No.:126/2/87-ALC1/2017	Party Name:LG POLYMERS INDIA PVT LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00183/AM18/	RLA File :26/21/040/00010/AM17/	Lic.No/Date:2610012775	


 चित्रा शर्मा / CHITRA SHARMA
 उप महा निदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 लल्लू भवन, नई दिल्ली-110011
 New Delhi-110011

31.10.2016

Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP

8	Case No.:71/2/87-ALC1/2017	Party Name: RISHIROOP LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00128/AM18/	RLA File :03/95/040/00611/AM17/	Lic.No/Date:0310808947 03.11.2016	

Decision : The Committee considered the case as per agenda and decided to call for bifurcation of import item No.3 from the Authorisation holder.

9	Case No.:139/2/87-ALC1/2017	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
	HQ File :01/87/050/00196/AM18/	RLA File :07/24/040/00328/AM17/	Lic.No/Date:0710110941 10.01.2017	

Decision : The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization with 2% wastage.
RA may take consequential action as per Policy / Procedures.

10	Case No.:121/2/87-ALC1/2017	Party Name: THERMO POLYMERS PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00178/AM18/	RLA File :09/24/040/00456/AM17/	Lic.No/Date:0910064603 20.01.2017	

Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

11	Case No.:59/2/87-ALC1/2017	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00116/AM18/	RLA File :03/94/040/00952/AM17/	Lic.No/Date:0310810797 27.01.2017	

Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

DR. CHANDRA SHARMA
उप महादेशिक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार मंत्रालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली 110011
dyog Bhawan, New Delhi-110011

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

12	Case No.:140/2/87-ALC1/2017	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00197/AM18/	RLA File :56/24/040/00040/AM17/	Lic.No/Date:5610005070 30.01.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

13	Case No.:73/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00130/AM18/	RLA File :03/95/040/00854/AM17/	Lic.No/Date:0310811025 08.02.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

14	Case No.:74/2/87-ALC1/2017	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00131/AM18/	RLA File :03/95/040/00862/AM17/	Lic.No/Date:0310811030 08.02.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

15	Case No.:75/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00132/AM18/	RLA File :03/95/040/00881/AM17/	Lic.No/Date:0310811075 09.02.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

चित्रा शर्मा / CHITRA SHARMA
 उप महादेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 ज्योति भवन, नई दिल्ली-110011
 Jyoti Bhawan, New Delhi-110011

16	Case No.:54/2/87-ALC1/2017	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00111/AM18/	RLA File :03/94/040/00886/AM17/	Lic.No/Date:0310811120 10.02.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Exact name of import item No.3 g) Unit of measurement is in numbers in export item and not in weight basis.				

17	Case No.:122/2/87-ALC1/2017	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00179/AM18/	RLA File :09/24/040/00592/AM17/	Lic.No/Date:0910064678 10.02.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Chemical Name of export item.				

18	Case No.:72/2/87-ALC1/2017	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00129/AM18/	RLA File :03/95/040/00788/AM17/	Lic.No/Date:0310811234 15.02.2017	
Decision : The Committee considered the case as per agenda and decided to call for composition of export item and reasons for higher wastage from the Authorisation holder.				

19	Case No.:49/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
	HQ File :01/87/050/00106/AM18/	RLA File :03/94/040/00715/AM17/	Lic.No/Date:0310811388 22.02.2017	


 ७२१ शर्मा / CHITRA SHARMA
 उप महा निदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 14/87-ALC1/2016 held on 21.12.2016 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound containing minimum 98% LLDPE	1 MT	1. LDPE Granules	0.9994 MT
		2. Di-Cumylperoxide (DCP)	0.0008 MT
		3. Antioxidant	0.0008 MT
		4. Octagon Jumbo Sleeves/Box	As per packing policy
RA may take consequential action as per Policy / Procedures.			

Case No.:56/2/87-ALC1/2017	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00113/AM18/	RLA File :03/94/040/00910/AM17/	Lic.No/Date:0310811358 22.02.2017	

Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:63/2/87-ALC1/2017	Party Name:GEEP INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00120/AM18/	RLA File :03/94/040/01060/AM17/	Lic.No/Date:0310811386 22.02.2017	

Decision : The Committee considered the case as per agenda and decided to call from the Authorisation holder. composition of export item indicating import content and reason for high wastage.

Case No.:48/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00105/AM18/	RLA File :03/94/040/00619/AM17/	Lic.No/Date:0310811429 23.02.2017	

Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2016 held on 21 & 26.04.2017 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound containing minimum 98% LLDPE	750.000MT	1. LLDPE Granules	749.550MT
		2. Tri Methoxy Vinyl Silane	10.500MT
		3. Di-Cumylperoxide (DCP)	0.600MT
		4. Antioxidant	0.600MT

नाथन / CHITRA SHARMA
उप महा निदेशक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

	5. Gussted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures.		

Case No.:50/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00107/AM18/	RLA File :03/94/040/00727/AM17/	Lic.No/Date:0310811434 23.02.2017	

Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2016 held on 21 & 26.04.2017 and recommended as under:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound containing minimum 98% LLDPE	750.000MT	1. LLDPE Granules	749.550MT
		2. Tri Methoxy Vinyl Silane	10.500MT
		3. Di-Cumylperoxide (DCP)	0.600MT
		4. Antioxidant	0.600MT
		5. Gussted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures.			

Case No.:51/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00108/AM18/	RLA File :03/94/040/00785/AM17/	Lic.No/Date:0310811409 23.02.2017	

Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2016 held on 21 & 26.04.2017 and recommended as under:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound containing minimum 98% LLDPE	750.000MT	1. LLDPE Granules	749.550MT
		2. Tri Methoxy Vinyl Silane	10.500MT
		3. Di-Cumylperoxide (DCP)	0.600MT
		4. Antioxidant	0.600MT
		5. Gussted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures.			

Case No.:55/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00112/AM18/	RLA File :03/94/040/00906/AM17/	Lic.No/Date:0310811433 23.02.2017	

Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2016 held on 21 & 26.04.2017 and recommended as under:


 I शर्मा / CHITRA SHARMA
 सहायक निदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार सहायक निदेशालय
 Deputy Director General of Foreign Trade
 जय भवन, भाई दिल्ली-110011
 Jay Bhawan, New Delhi-110011

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound containing minimum 98% LLDPE	1 kg	1. LLDPE Granules	0.9994 kg
		2. Di-Cumylperoxide (DCP)	0.0008 kg
		3. Antioxidant	0.0008 kg
		4. Octagon Jumbo Sleeves-Box	As per packing policy
RA may take consequential action as per Policy / Procedures.			

Case No.:57/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00114/AM18/	RLA File :03/94/040/00911/AM17/	Lic.No/Date:0310811431 23.02.2017	

Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2016 held on 21 & 26.04.2017 and recommended as under:

26.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound containing minimum 98% LLDPE	750.000MT	1. LLDPE Granules	749.550MT
		2. Tri Methoxy Vinyl Silane	10.500MT
		3. Di-Cumylperoxide (DCP)	0.600MT
		4. Antioxidant	0.600MT
		5. Gussted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures.			

Case No.:58/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00115/AM18/	RLA File :03/94/040/00913/AM17/	Lic.No/Date:0310811427 23.02.2017	

Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2016 held on 21 & 26.04.2017 and recommended as under:

27.

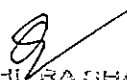
EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound containing minimum 98% LLDPE	750.000MT	1. LLDPE Granules	749.550MT
		2. Tri Methoxy Vinyl Silane	10.500MT
		3. Di-Cumylperoxide (DCP)	0.600MT
		4. Antioxidant	0.600MT
		5. Gussted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures.			


 CHITRA SHARMA
 उप महानिदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No.:52/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved																
HQ File :01/87/050/00109/AM18/	RLA File :03/94/040/00787/AM17/	Lic.No/Date:0310811462 27.02.2017																	
Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2016 held on 21 & 26.04.2017 and recommended as under:																			
28	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="5">XLPE Sioplas Compound containing minimum 98% LLDPE</td> <td rowspan="5">750.000MT</td> <td>1. LLDPE Granules</td> <td>749.550MT</td> </tr> <tr> <td>2. Tri Methoxy Vinyl Silane</td> <td>10.500MT</td> </tr> <tr> <td>3. Di-Cumyl peroxide (DCP)</td> <td>0.600MT</td> </tr> <tr> <td>4. Antioxidant</td> <td>0.600MT</td> </tr> <tr> <td>5. Gussted Bag</td> <td>As per packing policy</td> </tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound containing minimum 98% LLDPE	750.000MT	1. LLDPE Granules	749.550MT	2. Tri Methoxy Vinyl Silane	10.500MT	3. Di-Cumyl peroxide (DCP)	0.600MT	4. Antioxidant	0.600MT	5. Gussted Bag	As per packing policy	RA may take consequential action as per Policy / Procedures.	
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
XLPE Sioplas Compound containing minimum 98% LLDPE	750.000MT	1. LLDPE Granules	749.550MT																
		2. Tri Methoxy Vinyl Silane	10.500MT																
		3. Di-Cumyl peroxide (DCP)	0.600MT																
		4. Antioxidant	0.600MT																
		5. Gussted Bag	As per packing policy																

Case No.:53/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00110/AM18/	RLA File :03/94/040/00878/AM17/	Lic.No/Date:0310811460 27.02.2017	
29	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.		
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Composition of export item.		

Case No.:70/2/87-ALC1/2017	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00127/AM18/	RLA File :03/95/040/00044/AM17/	Lic.No/Date:0310811461 27.02.2017	
30	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.		
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export		


 J. K. SHARMA
 उप महा निदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महा निदेशालय
 Directorate General of Foreign Trade
 ज्योतिष भवन, नई दिल्ली-110011
 Jyoti Bhawan, New Delhi-110011

product.

f) What in export item VAM stands for?

g) What in import item VEOVA 10 stands for?

Case No.:143/2/87-ALC1/2017	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00200/AM18/	RLA File :24/24/040/00019/AM17/	Lic.No/Date:2410042151 27.02.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.			
31 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Chemical Name of Import Item Blowing Agent			

Case No.:60/2/87-ALC1/2017	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00117/AM18/	RLA File :03/94/040/00988/AM17/	Lic.No/Date:0310811524 01.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.			
32 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Composition of export item			

Case No.:61/2/87-ALC1/2017	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00118/AM18/	RLA File :03/94/040/01047/AM17/	Lic.No/Date:0310811517 01.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.			
33 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may			

T. S. CHAKRAVARTY
 Director (Foreign Trade)
 Ministry of Commerce and Industry
 Government of India
 New Delhi-110011

be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
 f) Chemical name and Composition of export item.

34	Case No.:77/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00134/AM18/	RLA File :03/95/040/00933/AM17/	Lic.No/Date:0310811534 01.03.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

35	Case No.:62/2/87-ALC1/2017	Party Name: GALA SHRINK FIT	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00119/AM18/	RLA File :03/94/040/01058/AM17/	Lic.No/Date:0310811632 06.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, composition and Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				
f) What is import item ENGAGE				

36	Case No.:127/2/87-ALC1/2017	Party Name: EASTMAN RECLAMATIONS	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00184/AM18/	RLA File :30/24/040/00047/AM16/	Lic.No/Date:3010103973 07.03.2017	
Decision: The committee considered the case as per agenda and decided to defer the matter.				

37	Case No.:129/2/87-ALC1/2017	Party Name: EASTMAN RECLAMATIONS	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00186/AM18/	RLA File :30/24/040/00035/AM17/	Lic.No/Date:3010103974 07.03.2017	
Decision: The committee considered the case as per agenda and decided to defer the matter.				

38	Case No.:68/2/87-ALC1/2017	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00125/AM18/	RLA File :03/95/040/00127/AM16/	Lic.No/Date:0310811717	


 Dy. Dir. for Gen. of Foreign Trade
 दिवदेश व्यापार महाविद्यालय
 Directorate General of Foreign Trade
 १/योग भवन, नई दिल्ली-110011
 Dyog Bhawan, New Delhi-110011

08.03.2017

Decision : The Committee considered the case as per agenda and decided to call composition of export item and reasons for higher wastage from the Authorisation holder.

Case No.:76/2/87-ALC1/2017

Party Name: SPECIALTY
POLYFILMS (INDIA) PVT. LTD.Meet No/Date:2/87-
ALC1/2017
09.08.2017Status:
Approved

HQ File :01/87/050/00133/AM18/

RLA File :03/95/040/00912/AM17/

Lic.No/Date:0310811716
08.03.2017

Decision : The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 21/87-ALC1/2014 held on 20.08.2014 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Stretch Cling Films	1 Kg	1. LLDPE Granules	0.803 Kg
		2. LDPE Granules	0.220 Kg
		3. Polysobutylene/ Polybutene	0.077 Kg

RA may take consequential action as per Policy / Procedures.

Case No.:24/2/87-ALC1/2017

Party Name: WELSET PLAST
EXTRUSIONS PVT.LTD.Meet No/Date:2/87-
ALC1/2017
09.08.2017Status:
Approved

HQ File :01/87/050/00081/AM18/

RLA File :03/95/040/00734/AM17/

Lic.No/Date:0310811797
14.03.2017

Decision: The Committee considered the case in the meeting and approved as applied for by the authorization holder in their Advanced Authorization with accountability.

RA may take consequential action as per Policy / Procedures.

Case No.:78/2/87-ALC1/2017

Party Name: VRINDAVAN
PLASTIC INDUSTRIESMeet No/Date:2/87-
ALC1/2017
09.08.2017Status:
Deferred

HQ File :01/87/050/00135/AM18/

RLA File :03/95/040/00963/AM17/

Lic.No/Date:0310811798
14.03.2017

Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- To specify item of export & import.

Case No.:128/2/87-ALC1/2017

Party Name: KOHINOOR
RECLAMATIONSMeet No/Date:2/87-
ALC1/2017
09.08.2017Status:
Deferred

जि. शर्मा / CHITRA SHARMA
उप. महा-निदेशक (विदेश व्यापार)
Joint Director General of Foreign Trade
विदेश व्यापार स. निदेशकालय
Director General of Foreign Trade
न. नि. प्र. नं. 1/200-11
न. नि. प्र. नं. 1/200-11

HQ File :01/87/050/00185/AM18/	RLA File :30/24/040/00011/AM17/	Lic.No/Date:3010103981 14.03.2017
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Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:130/2/87-ALC1/2017	Party Name: METRO TYRES LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
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HQ File :01/87/050/00187/AM18/	RLA File :30/24/040/00043/AM17/	Lic.No/Date:3010103988 16.03.2017
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Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP

Case No.:64/2/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
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HQ File :01/87/050/00121/AM18/	RLA File :03/94/040/01069/AM17/	Lic.No/Date:0310811915 17.03.2017
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Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:5/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
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HQ File :01/87/050/00062/AM18/	RLA File :03/94/040/00102/AM17/	Lic.No/Date:0310811976 20.03.2017
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Decision: The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 14/87-ALC1/2016 held on 21.12.2016 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound containing minimum 98% LLDPE	1 MT	1. LLDPE Granules	0.9994 MT
		2. Di-Cumylperoxide (DCP)	0.0008 MT
		3. Antioxidant	0.0008 MT
		4. Octagon Jumbo Sleeves/Box	As per packing policy

RA may take consequential action as per Policy / Procedures.

Case No.:6/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
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HQ File :01/87/050/00063/AM18/	RLA File :03/94/040/00603/AM17/	Lic.No/Date:0310811971 20.03.2017
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Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:7/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00064/AM18/	RLA File :03/94/040/00604/AM17/	Lic.No/Date:0310811972 20.03.2017	

Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:8/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00065/AM18/	RLA File :03/94/040/00916/AM17/	Lic.No/Date:0310811977 20.03.2017	

Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:12/2/87-ALC1/2017	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00069/AM18/	RLA File :03/94/040/01084/AM17/	Lic.No/Date:0310811946 20.03.2017	

Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

YOG CHAWAN
Joint Director General of Foreign Trade
Ministry of Commerce and Industry
New Delhi-110011

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

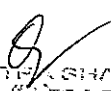
50	Case No.:43/2/87-ALC1/2017	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00100/AM18/	RLA File :02/24/040/00261/AM17/	Lic.No/Date:0210207493 23.03.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

51	Case No.:65/2/87-ALC1/2017	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00122/AM18/	RLA File :03/94/040/01141/AM17/	Lic.No/Date:0310812029 23.03.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

52	Case No.:66/2/87-ALC1/2017	Party Name :BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00123/AM18/	RLA File :03/94/040/01152/AM17/	Lic.No/Date:0310812032 23.03.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

53	Case No.:79/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00136/AM18/	RLA File :03/95/040/01003/AM17/	Lic.No/Date:0310812035 23.03.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

54	Case No.:124/2/87-ALC1/2017	Party Name: AUM UDYOG	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00181/AM18/	RLA File :22/24/040/00115/AM17/	Lic.No/Date:2210015675 24.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				


 JYOTI BHATNAGAR
 ज्योति बघातगार (निदेशक, व्यापार)
 Jyoti Bhatnagar, Director of Foreign Trade
 निदेशक, व्यापार, अल्पदेशीय व्यापार
 Director of Foreign Trade
 जे.पी. भवन, बार्ड रोड ब्लॉक-110011
 Jyoti Bhawan, Board Road Block-110011

- c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

55	Case No.:137/2/87-ALC1/2017	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00194/AM18/	RLA File :34/24/040/00377/AM17/	Lic.No/Date:3410043060 24.03.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

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Case No.:9/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00066/AM18/	RLA File :03/94/040/01056/AM17/	Lic.No/Date:0310812129 27.03.2017	

Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2016 held on 21 & 26.04.2017 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound containing minimum 98% LLDPE	750.000MT	1. LLDPE Granules	749.550MT
		2. Tri Methoxy Vinyl Silane	10.500MT
		3. Di-Cumylperoxide (DCP)	0.600MT
		4. Antioxidant	0.600MT
		5. Gussted Bag	As per packing policy

RA may take consequential action as per Policy / Procedures.

Case No.:10/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00067/AM18/	RLA File :03/94/040/01067/AM17/	Lic.No/Date:0310812130 27.03.2017	

Decision : The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2016 held on 21 & 26.04.2017 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound containing minimum 98% LLDPE	750.000MT	1. LLDPE Granules	749.550MT
		2. Tri Methoxy Vinyl Silane	10.500MT
		3. Di-Cumylperoxide (DCP)	0.600MT
		4. Antioxidant	0.600MT
		5. Gussted Bag	As per packing policy

RA may take consequential action as per Policy / Procedures.

DR. CHANDRA SHARMA
 उप महा-निदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महा-निदेशालय
 Directorate General of Foreign Trade
 ङ्गयोग भवन, नई दिल्ली-110011
 Jyog Bhawan, New Delhi-110011

58	Case No.:14/2/87-ALC1/2017	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00071/AM18/	RLA File :03/94/040/01146/AM17/	Lic.No/Date:0310812134 27.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

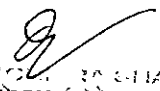
59

Case No.:107/2/87-ALC1/2017	Party Name: SANGHVI TECHNO PRODUCTS	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Approved										
HQ File :01/87/050/00164/AM18/	RLA File :08/24/040/00500/AM17/	Lic.No/Date:0810139950 27.03.2017											
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Articals made from PTFE (Bushes, Gaskets, Rings, Rod, Sheet, Machined) Net content of PTFE resin content in export item shall not be less than 26600 kgs.</td><td rowspan="2">26600.000 Kg</td><td>PTFE Resin/ Powder</td><td>27930.000 Kg</td></tr><tr><td colspan="2"></td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Articals made from PTFE (Bushes, Gaskets, Rings, Rod, Sheet, Machined) Net content of PTFE resin content in export item shall not be less than 26600 kgs.	26600.000 Kg	PTFE Resin/ Powder	27930.000 Kg		
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Articals made from PTFE (Bushes, Gaskets, Rings, Rod, Sheet, Machined) Net content of PTFE resin content in export item shall not be less than 26600 kgs.	26600.000 Kg	PTFE Resin/ Powder	27930.000 Kg										
RA may take consequential action as per Policy / Procedures.													

60

Case No.:108/2/87-ALC1/2017	Party Name: SANGHVI TECHNO PRODUCTS	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Approved								
HQ File :01/87/050/00165/AM18/	RLA File :08/24/040/00501/AM17/	Lic.No/Date:0810139949 27.03.2017									
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as as under:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Articals made from PTFE (Bushes, Gaskets, Rings, Rod, Sheet, Machined). Net content of PTFE resin content in export item shall not be less than 15300 kgs.</td><td>15300.000 Kg</td><td>PTFE Resin/ Powder</td><td>16065.000 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Articals made from PTFE (Bushes, Gaskets, Rings, Rod, Sheet, Machined). Net content of PTFE resin content in export item shall not be less than 15300 kgs.	15300.000 Kg	PTFE Resin/ Powder	16065.000 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Articals made from PTFE (Bushes, Gaskets, Rings, Rod, Sheet, Machined). Net content of PTFE resin content in export item shall not be less than 15300 kgs.	15300.000 Kg	PTFE Resin/ Powder	16065.000 Kg								
RA may take consequential action as per Policy / Procedures.											

61	Case No.:111/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
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ज्योति बहवन (विदेश व्यापार)
Jyoti Bhawan, New Delhi-110011
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Directorate General of Foreign Trade

HQ File :01/87/050/00168/AM18/	RLA File :08/24/040/00518/AM17/	Lic.No/Date:0810139948 27.03.2017	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that firm may be asked for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:99/2/87-ALC1/2017	Party Name: SWASTIK POLYMERS	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00156/AM18/	RLA File :05/24/040/00646/AM17/	Lic.No/Date:0510402080 28.03.2017	
62	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.		

Case No.:44/2/87-ALC1/2017	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00101/AM18/	RLA File :02/24/040/00263/AM17/	Lic.No/Date:0210207504 29.03.2017	
63	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.		

64	Case No.:15/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA)	Meet No/Date:2/87- ALC1/2017	Status: Approved
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श्रीमती/CHITRA SHARMA
उप सहायक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार सहायकालय
Deputy General of Foreign Trade
प्लॉट नं. 1, गेट-110011
Plot No. 1, Gate-110011

	LIMITED,	09.08.2017																	
HQ File :01/87/050/00072/AM18/	RLA File :03/94/040/01153/AM17/	Lic.No/Date:0310812287 30.03.2017																	
Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2016 held on 21 & 26.04.2017 and recommended as under:																			
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="5">XLPE Sioplas Compound containing minimum 98% LLDPE</td> <td rowspan="5">750.000MT</td> <td>1. LLDPE Granules</td> <td>749.550MT</td> </tr> <tr> <td>2. Tri Methoxy Vinyl Silane</td> <td>10.500MT</td> </tr> <tr> <td>3. Di-Cumylperoxide (DCP)</td> <td>0.600MT</td> </tr> <tr> <td>4. Antioxidant</td> <td>0.600MT</td> </tr> <tr> <td>5. Gussted Bag</td> <td>As per packing policy</td> </tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound containing minimum 98% LLDPE	750.000MT	1. LLDPE Granules	749.550MT	2. Tri Methoxy Vinyl Silane	10.500MT	3. Di-Cumylperoxide (DCP)	0.600MT	4. Antioxidant	0.600MT	5. Gussted Bag	As per packing policy	RA may take consequential action as per Policy / Procedures.		
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
XLPE Sioplas Compound containing minimum 98% LLDPE	750.000MT	1. LLDPE Granules	749.550MT																
		2. Tri Methoxy Vinyl Silane	10.500MT																
		3. Di-Cumylperoxide (DCP)	0.600MT																
		4. Antioxidant	0.600MT																
		5. Gussted Bag	As per packing policy																

Case No.:16/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved														
HQ File :01/87/050/00073/AM18/	RLA File :03/94/040/01157/AM17/	Lic.No/Date:0310812289 30.03.2017															
Decision : The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2016 held on 21 & 26.04.2017 and recommended as under:																	
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="4">XLPE Sioplas Compound containing minimum 98% LLDPE</td> <td rowspan="4">500.000MT</td> <td>1. LLDPE Granules</td> <td>495.000MT</td> </tr> <tr> <td>2. Di-Cumylperoxide (DCP)</td> <td>10.000MT</td> </tr> <tr> <td>3. Antioxidant</td> <td>5.000MT</td> </tr> <tr> <td>4. Gussted Bag</td> <td>As per packing policy</td> </tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound containing minimum 98% LLDPE	500.000MT	1. LLDPE Granules	495.000MT	2. Di-Cumylperoxide (DCP)	10.000MT	3. Antioxidant	5.000MT	4. Gussted Bag	As per packing policy	RA may take consequential action as per Policy / Procedures.		
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
XLPE Sioplas Compound containing minimum 98% LLDPE	500.000MT	1. LLDPE Granules	495.000MT														
		2. Di-Cumylperoxide (DCP)	10.000MT														
		3. Antioxidant	5.000MT														
		4. Gussted Bag	As per packing policy														

Case No.:18/2/87-ALC1/2017	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00075/AM18/	RLA File :03/94/040/01176/AM17/	Lic.No/Date:0310812225 30.03.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP			

Case No.:20/2/87-ALC1/2017	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00077/AM18/	RLA File :03/94/040/01179/AM17/	Lic.No/Date:0310812230 30.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.			


 ANIL KUMAR SHARMA
 Joint Director General (Foreign Trade)
 Joint Director General of Foreign Trade
 Ministry of Commerce, Government of India
 New Delhi-110011

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:41/2/87-ALC1/2017	Party Name: RAMNIKLAL & SONS	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved												
HQ File :01/87/050/00098/AM18/	RLA File :03/95/040/00986/AM17/	Lic.No/Date:0310812294 30.03.2017													
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td>Articles made of PVC (Containing 909.09 MT of PVC)</td><td>909.090 Mt</td><td>PVC Resins</td><td>954.54 MT</td></tr> <tr> <td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Articles made of PVC (Containing 909.09 MT of PVC)	909.090 Mt	PVC Resins	954.54 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Articles made of PVC (Containing 909.09 MT of PVC)	909.090 Mt	PVC Resins	954.54 MT												
RA may take consequential action as per Policy / Procedures.															

Case No.:100/2/87-ALC1/2017	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00157/AM18/	RLA File :05/24/040/00658/AM17/	Lic.No/Date:0510402109 30.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:17/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00074/AM18/	RLA File :03/94/040/01163/AM17/	Lic.No/Date:0310812313 31.03.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.			

74	Case No.:28/2/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00085/AM18/	RLA File :05/24/040/00660/AM17/	Lic.No/Date:0510402145 03.04.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) To give specific import & export item (alternative products not allowed)			

75	Case No.:29/2/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00086/AM18/	RLA File :05/24/040/00662/AM17/	Lic.No/Date:0510402144 03.04.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) To give specific import & export item (alternative products not allowed)			

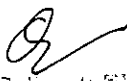
76	Case No.:23/2/87-ALC1/2017	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00080/AM18/	RLA File :03/95/040/00124/AM17/	Lic.No/Date:0310812351 04.04.2017	
	Decision : The Committee considered the case as per agenda and decided to call composition of export item and reasons for higher wastage from the Authorisation holder.			


P. K. SHARMA
Joint Director (General)
Director General of Foreign Trade
Ministry of Commerce and Industry
Government of India
New Delhi-110011

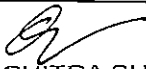
Case No.:25/2/87-ALC1/2017	Party Name: PLASTIBLENDS INDIA LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved												
HQ File :01/87/050/00082/AM18/	RLA File :03/95/040/01009/AM17/	Lic.No/Date:0310812376 05.04.2017													
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
77	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="3">FILLED COMPOUND PP - POLYWHITE 94WS (CONTAINING 21+/-1% PP COPOLYMER 6+/-1% TITANIUM DIOXIDE AND 73+/-1% CALCIUM CARBONATE)</td> <td rowspan="3">1,00,000 kg</td> <td>1. POLYPROPYLENE COPOLYMER</td> <td>21,420 kg</td> </tr> <tr> <td>2. TITANIUM DIOXIDE</td> <td>6,120 kg</td> </tr> <tr> <td>3. CALCIUM CARBONATE</td> <td>74,460 kg</td> </tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	FILLED COMPOUND PP - POLYWHITE 94WS (CONTAINING 21+/-1% PP COPOLYMER 6+/-1% TITANIUM DIOXIDE AND 73+/-1% CALCIUM CARBONATE)	1,00,000 kg	1. POLYPROPYLENE COPOLYMER	21,420 kg	2. TITANIUM DIOXIDE	6,120 kg	3. CALCIUM CARBONATE	74,460 kg		
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
FILLED COMPOUND PP - POLYWHITE 94WS (CONTAINING 21+/-1% PP COPOLYMER 6+/-1% TITANIUM DIOXIDE AND 73+/-1% CALCIUM CARBONATE)	1,00,000 kg	1. POLYPROPYLENE COPOLYMER	21,420 kg												
		2. TITANIUM DIOXIDE	6,120 kg												
		3. CALCIUM CARBONATE	74,460 kg												
RA may take consequential action as per Policy / Procedures.															

Case No.:11/2/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00068/AM18/	RLA File :03/94/040/01073/AM17/	Lic.No/Date:0310812402 10.04.2017	
78	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.		
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:13/2/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00070/AM18/	RLA File :03/94/040/01111/AM17/	Lic.No/Date:0310812403 10.04.2017	
79	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.		
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			


JYOTI BHATNAGAR
 Joint Secretary (Foreign Trade)
 Ministry of Commerce and Industry
 Directorate General of Foreign Trade
 Jyoti Bhawan, New Delhi-110011

80	Case No.:21/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00078/AM18/	RLA File :03/94/040/00411/AM17/	Lic.No/Date:0310812392 10.04.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				
81	Case No.:22/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00079/AM18/	RLA File :03/94/040/00555/AM17/	Lic.No/Date:0310812448 12.04.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				
82	Case No.:36/2/87-ALC1/2017	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00093/AM18/	RLA File :34/24/040/00387/AM17/	Lic.No/Date:3410043108 12.04.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				
83	Case No.:102/2/87-ALC1/2017	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:2/87-ALC1/2017	Status: Deferred


CHITRA SHARMA
उप महा निदेशक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

		09.08.2017	
HQ File :01/87/050/00159/AM18/	RLA File :05/24/040/00009/AM18/	Lic.No/Date:0510402222	
		13.04.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. - Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:95/2/87-ALC1/2017	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00152/AM18/	RLA File :05/23/040/00627/AM17/	Lic.No/Date:0510402229	
		17.04.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. - Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:96/2/87-ALC1/2017	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00153/AM18/	RLA File :05/23/040/00628/AM17/	Lic.No/Date:0510402232	
		17.04.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. - Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:97/2/87-ALC1/2017	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00154/AM18/	RLA File :05/23/040/00639/AM17/	Lic.No/Date:0510402231	


 IT शर्मा/CHITRA SHARMA
 उप महानिदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 भव्य भवन, नई दिल्ली-110011
 Bhavya Bhawan, New Delhi-110011

		17.04.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

87	Case No.:30/2/87-ALC1/2017	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00087/AM18/	RLA File :05/24/040/00016/AM18/	Lic.No/Date:0510402236 18.04.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

88	Case No.:26/2/87-ALC1/2017	Party Name: ORIENTAL CONTAINERS LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00083/AM18/	RLA File :03/95/040/00004/AM18/	Lic.No/Date:0310812574 19.04.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

89	Case No.:123/2/87-ALC1/2017	Party Name: STIC-ON PAPERS PVT LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
	HQ File :01/87/050/00180/AM18/	RLA File :09/24/040/00684/AM17/	Lic.No/Date:0910064929 19.04.2017	
	Decision : The Committee considered the case as per agenda and taking cue from similar SION A 2866 and decided to			


 Director General
 Foreign Trade
 New Delhi
 110011

approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
SELF ADHESIVE POLYPROPYLENE FILM (145 GSM +/- 10%)	6,00,000 Sq. meter	1. POLYPROPYLENE FILM-80 MICRONS +/- 10%-VARIOUS COLOURS/TRANSPARENT-VARIOUS WIDTHS	6,24,000 Sq. meter
		2. RELEASE BASE PAPER-GLASSINE-60 GSM +/- 10%-VARIOUS COLOURS-VARIOUS WIDTHS	6,24,000 Sq. meter
		3. ADHESIVE (55% Solid+/-10%) (Water Based)/ACRYLIC EMULSION	25,200 kg
RA may take consequential action as per Policy / Procedures.			

90	Case No.:82/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00139/AM18/	RLA File :03/95/040/00038/AM18/	Lic.No/Date:0310812635 20.04.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

91	Case No.:33/2/87-ALC1/2017	Party Name: PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00090/AM18/	RLA File :07/24/040/00004/AM18/	Lic.No/Date:0710111440 21.04.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				
f) Import items are in brand name. Technical names shall be given.				

92	Case No.:81/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00138/AM18/	RLA File :03/95/040/00020/AM18/	Lic.No/Date:0310812663 21.04.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

93	Case No.:3/2/87-ALC1/2017	Party Name: PARAM POLYMERS PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00060/AM18/	RLA File :02/24/040/00226/AM17/	Lic.No/Date:0210207545	

DR. N. CHITRA SHARMA
Joint Secretary (Foreign Trade)
Joint Director General of Foreign Trade
Ministry of Commerce and Industry
Government of India
New Delhi - 110011

		24.04.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

94	Case No.:83/2/87-ALC1/2017	Party Name: RISHIROOP LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00140/AM18/	RLA File :03/95/040/00042/AM18/	Lic.No/Date:0310812698 24.04.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

95	Case No.:27/2/87-ALC1/2017	Party Name: CLASSIC IMPEX	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00084/AM18/	RLA File :05/23/040/00641/AM17/	Lic.No/Date:0510402349 26.04.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

96

Case No.:32/2/87-ALC1/2017	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved														
HQ File :01/87/050/00089/AM18/	RLA File :07/24/040/00005/AM18/	Lic.No/Date:0710111485 26.04.2017															
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">PP WOVEN SACKS CONTENT 1 PP WOVEN FABRICS 1,42,500 KGS; NYLON YARN 7,500 KGS</td><td rowspan="2">1,50,000 kg</td><td>1. PP WOVEN FABRICS</td><td>1,45,714.3 kg</td></tr><tr><td>2. NYLON YARN FOR STITCHING</td><td>7,285.7 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PP WOVEN SACKS CONTENT 1 PP WOVEN FABRICS 1,42,500 KGS; NYLON YARN 7,500 KGS	1,50,000 kg	1. PP WOVEN FABRICS	1,45,714.3 kg	2. NYLON YARN FOR STITCHING	7,285.7 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
PP WOVEN SACKS CONTENT 1 PP WOVEN FABRICS 1,42,500 KGS; NYLON YARN 7,500 KGS	1,50,000 kg	1. PP WOVEN FABRICS	1,45,714.3 kg														
		2. NYLON YARN FOR STITCHING	7,285.7 kg														
RA may take consequential action as per Policy / Procedures.																	

DR. J. K. SHARMA
 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India
 New Delhi-110011

97	Case No.:80/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00137/AM18/	RLA File :03/95/040/00002/AM18/	Lic.No/Date:0310812842 26.04.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

98

Case No.:42/2/87-ALC1/2017	Party Name: RAMNIKLAL & SONS	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved												
HQ File :01/87/050/00099/AM18/	RLA File :03/95/040/00074/AM18/	Lic.No/Date:0310812939 28.04.2017													
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Articles made of PVC (net content of PVC Resin in export shall not be less than 2857.140 MT)</td><td>2857.140 MT</td><td>PVC Resins</td><td>3000.000 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Articles made of PVC (net content of PVC Resin in export shall not be less than 2857.140 MT)	2857.140 MT	PVC Resins	3000.000 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Articles made of PVC (net content of PVC Resin in export shall not be less than 2857.140 MT)	2857.140 MT	PVC Resins	3000.000 MT												
RA may take consequential action as per Policy / Procedures.															

99	Case No.:31/2/87-ALC1/2017	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00088/AM18/	RLA File :05/24/040/00047/AM18/	Lic.No/Date:0510402400 01.05.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

100	Case No.:98/2/87-ALC1/2017	Party Name: BAGLA POLIFILMS LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00155/AM18/	RLA File :05/23/040/00015/AM18/	Lic.No/Date:0510402421 02.05.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported.				


 CHHITA SHARMA
 (Jointly)
 Joint Foreign Trade
 Lic. No. 110011
 Date: 11/08/11

Case No.:144/2/87-ALC1/2017	Party Name: SAGAR POLYTECHNIK LTD	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00201/AM18/	RLA File :24/24/040/00002/AM18/	Lic.No/Date:2410042194 03.05.2017	

Case No.:4/2/87-ALC1/2017	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00061/AM18/	RLA File :02/24/040/00019/AM18/	Lic.No/Date:0210207574 04.05.2017	

Case No.:141/2/87-ALC1/2017	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Withdrawn
HQ File :01/87/050/00198/AM18/	RLA File :56/24/040/00047/AM17/	Lic.No/Date:5610005135 05.05.2017	

Case No.:35/2/87-ALC1/2017	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Deferred
Q File :01/87/050/00092/AM18/	RLA File :33/24/040/00001/AM18/	Lic.No/Date:3310030389 08.05.2017	

105	Case No.:34/2/87-ALC1/2017	Party Name: FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Approved
	HQ File :01/87/050/00091/AM18/	RLA File :31/83/040/00007/AM18/	Lic.No/Date:3110066726 09.05.2017	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Piston bush made out of Phenolic moulding compound of different size and part numbers piston disc brake for caliper	1,08,695 Kg	Phenolic Moulding Compound Grade Durez 30190 E Thermosett Plastic	1,14,130 Kg
	RA may take consequential action as per Policy / Procedures.			

106	Case No.:134/2/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00191/AM18/	RLA File :31/83/040/00016/AM18/	Lic.No/Date:3110066730 12.05.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
	b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
	c) Chemical name, Technical specifications of items proposed to be imported.			
	d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
	e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

107	Case No.:85/2/87-ALC1/2017	Party Name: MULTIBASE INDIA LIMITED	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00142/AM18/	RLA File :03/95/040/00103/AM18/	Lic.No/Date:0310813284 16.05.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
	b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
	c) Chemical name, Technical specifications of items proposed to be imported.			
	d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
	e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

108	Case No.:39/2/87-ALC1/2017	Party Name: JAI CORP LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
	HQ File :01/87/050/00096/AM18/	RLA File :03/94/040/00111/AM18/	Lic.No/Date:0310813384 18.05.2017	
Decision: The Committee considered the case in the meeting and approved as applied for by the authorization holder in their Advanced Authorization with accountability. RA may take consequential action as per Policy / Procedures.				

109	Case No.:135/2/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00192/AM18/	RLA File :31/83/040/00017/AM18/	Lic.No/Date:3110066755 22.05.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

110	Case No.:136/2/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00193/AM18/	RLA File :31/83/040/00019/AM18/	Lic.No/Date:3110066754 22.05.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

111	Case No.:87/2/87-ALC1/2017	Party Name: SUPREME PETROCHEM LTD.,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00144/AM18/	RLA File :03/95/040/00144/AM18/	Lic.No/Date:0310813556 25.05.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				


 चित्रा शर्मा / CHITRA SHARMA
 उप महानिदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 ज्योतिष भवन, नई दिल्ली-110011
 Jyoti Bhawan, New Delhi-110011

- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

112	Case No.:89/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00146/AM18/	RLA File :03/95/040/00150/AM18/	Lic.No/Date:0310813524 25.05.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

113	Case No.:142/2/87-ALC1/2017	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
	HQ File :01/87/050/00199/AM18/	RLA File :56/24/040/00011/AM18/	Lic.No/Date:5610005148 29.05.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
REVERSE PRINTED BOPP WOVEN BAGS (NET CONTENTS:-1) POLYPROPYLENE GRANULES-750.000 MT 2) UV STABILIZER-16.000 MT 3) TITANIUM DIOXIDE-84.000 MT 4) BOPP FILM-150.000 MT 5) PACKING MATERIAL (POLYPROPYLENE GRANULES)-10.000 MT 6) TOULENE-150.000 MT)	1,000 MT	1. POLYPROPYLENE GRANULES	810 MT
		2. UV STABILIZER	16.320 MT
		3. TITANIUM DIOXIDE	85.68 MT
		4. BOPP FILM	162 MT
		5. PACKING MATERIAL (POLYPROPYLENE GRANULES)	As per packing Policy
		6. TOULENE	150 MT

RA may take consequential action as per Policy / Procedures.

114	Case No.:86/2/87-ALC1/2017	Party Name: MEGAPLAST INDIA PRIVATE LIMITED.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00143/AM18/	RLA File :03/95/040/00127/AM18/	Lic.No/Date:0310813718 01.06.2017	

Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may

चित्रा शर्मा / CHITRA SHARMA
 उप महासंचालक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

115	Case No.:90/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00147/AM18/	RLA File :03/95/040/00178/AM18/	Lic.No/Date:0310813720 01.06.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

116	Case No.:88/2/87-ALC1/2017	Party Name: SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
	HQ File :01/87/050/00145/AM18/	RLA File :03/95/040/00152/AM18/	Lic.No/Date:0310813737 02.06.2017	
Decision: The Committee considered the case in the meeting and approved as applied for by the authorization holder in their Advanced Authorization with accountability. RA may take consequential action as per Policy / Procedures.				

117	Case No.:91/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00148/AM18/	RLA File :03/95/040/00191/AM18/	Lic.No/Date:0310813799 07.06.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

118

Case No.:92/2/87-ALC1/2017	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00149/AM18/	RLA File :03/95/040/00198/AM18/	Lic.No/Date:0310813817 07.06.2017	
Decision : : Based on the technical comments of DIPP furnished vide Letter No. 7/135/2017-TSW, the Committee approved following adhoc norms:			
Export Item No. FRP Rod for optical fiber cable (various sizes) Quantity:- 90,000 KM (Weight-2,44,575.585 Kg)			
Import Item:-			
S.No	IMPORT ITEM	QTY	
1.	E glass (Roving/ Yarn or Glass fiber)	2,01,450 Kg	
2.	Complex High Molecular weight resin in acrylate solution	39,433.505 Kg	
RA may take consequential action as per Policy / Procedures.			

119	Case No.:119/2/87-ALC1/2017	Party Name: GUNJAN PAINTS LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
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श्री योगेश्वर प्रसाद शर्मा, सी.ओ.
मुख्य निदेशक (विदेश व्यापार)
Joint Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
प्रयोग भवन, नई दिल्ली-110011
Yogeshwar Prasad Sharma, S.O.
Joint Director General of Foreign Trade
Directorate General of Foreign Trade
Prayog Bhawan, New Delhi-110011

HQ File :01/87/050/00176/AM18/	RLA File :08/24/040/00062/AM18/	Lic.No/Date:0810140451 07.06.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

120

Case No.:84/2/87-ALC1/2017	Party Name: NARENDRA PLASTIC PVT LTD.	Meet No/Date:2/87- ALC1/2017 09.08.2017	Status: Approved																
HQ File :01/87/050/00141/AM18/	RLA File :03/95/040/00085/AM18/	Lic.No/Date:0310813856 08.06.2017																	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PRINTED VEST TYPE CARRIER BAGS (MADE OF HDPE) net content of HDPE 2454.54 MT, LLDPE 409.09 MT, and LDPE 136.36 MT</td><td rowspan="3">3000.000 MT</td><td>1. HDPE GRANUALS</td><td>2650.9 MT</td></tr><tr><td>2. LLDPE</td><td>441.8 MT</td></tr><tr><td>3. LDPE</td><td>147.3 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PRINTED VEST TYPE CARRIER BAGS (MADE OF HDPE) net content of HDPE 2454.54 MT, LLDPE 409.09 MT, and LDPE 136.36 MT	3000.000 MT	1. HDPE GRANUALS	2650.9 MT	2. LLDPE	441.8 MT	3. LDPE	147.3 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
PRINTED VEST TYPE CARRIER BAGS (MADE OF HDPE) net content of HDPE 2454.54 MT, LLDPE 409.09 MT, and LDPE 136.36 MT	3000.000 MT	1. HDPE GRANUALS	2650.9 MT																
		2. LLDPE	441.8 MT																
		3. LDPE	147.3 MT																
RA may take consequential action as per Policy / Procedures.																			

Case No.:110/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00167/AM18/	RLA File :08/24/040/00510/AM17/	Lic.No/Date:0810140469 12.06.2017	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that firm may be asked for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:113/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00170/AM18/	RLA File :08/24/040/00527/AM17/	Lic.No/Date:0810140471 12.06.2017	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The			


 टीना शर्मा / CHITRA SHARMA
 उप महा निदेशक (विदेश व्यापार)
 Deputy Director General of Foreign Trade
 विदेश व्यापार महा निदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Committee also decided that firm may be asked for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:114/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00171/AM18/	RLA File :08/24/040/00010/AM18/	Lic.No/Date:0810140472 12.06.2017	

123 **Decision:** The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that firm may be asked for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:115/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
HQ File :01/87/050/00172/AM18/	RLA File :08/24/040/00011/AM18/	Lic.No/Date:0810140473 12.06.2017	

124 **Decision:** The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that firm may be asked for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:116/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
125 HQ File :01/87/050/00173/AM18/	RLA File :08/24/040/00029/AM18/	Lic.No/Date:0810140475 12.06.2017	

Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that firm may be asked for submission of the following information.

Signature
Foreign Trade
12/06/2017
Foreign Trade
12/06/2017
12/06/2017

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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126	Case No.:117/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00174/AM18/	RLA File :08/24/040/00036/AM18/	Lic.No/Date:0810140476 12.06.2017	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that firm may be asked for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

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127	Case No.:118/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00175/AM18/	RLA File :08/24/040/00060/AM18/	Lic.No/Date:0810140477 12.06.2017	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that firm may be asked for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

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128	Case No.:103/2/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00160/AM18/	RLA File :05/24/040/00123/AM18/	Lic.No/Date:0510403114 14.06.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the				

DR. SHARMA
 (निदेशक व्यापार)
 Director General of Foreign Trade
 Ministry of Commerce and Industry
 New Delhi-110011

materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

f) To specify import & export item.

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129	Case No.:125/2/87-ALC1/2017	Party Name: MAX SPECIALITY FILMS LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00182/AM18/	RLA File :22/24/040/00005/AM18/	Lic.No/Date:2210015723 14.06.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

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130	Case No.:109/2/87-ALC1/2017	Party Name: POLYLINK POLYMERS (INDIA) LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00166/AM18/	RLA File :08/24/040/00509/AM17/	Lic.No/Date:0810140492 15.06.2017	
Decision : The Committee considered the case and decided to defer the case.				

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131	Case No.:38/2/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00095/AM18/	RLA File :03/95/040/00011/AM18/	Lic.No/Date:0310814051 19.06.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to Department of Chemicals & Petro- Chemicals.				

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132	Case No.:93/2/87-ALC1/2017	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
	HQ File :01/87/050/00150/AM18/	RLA File :03/95/040/00199/AM18/	Lic.No/Date:0310814068 19.06.2017	
Decision: The Committee considered the case in the meeting and approved as applied for by the authorization holder in their Advanced Authorization with accountability. RA may take consequential action as per Policy / Procedures.				

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CHITRA SHARMA
उप महा निदेशक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
प्रीति भवन, नई दिल्ली-110011
1, Log Block, New Delhi-110011

133	Case No.:94/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00151/AM18/	RLA File :03/95/040/00226/AM18/	Lic.No/Date:0310814057 19.06.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

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134	Case No.:133/2/87-ALC1/2017	Party Name: G B RUBBER PRODUCTS	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00190/AM18/	RLA File :31/83/040/00140/AM17/	Lic.No/Date:3110066787 19.06.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

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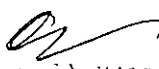
135	Case No.:45/2/87-ALC1/2017	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00102/AM18/	RLA File :02/24/040/00047/AM18/	Lic.No/Date:0210207704 22.06.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

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136	Case No.:47/2/87-ALC1/2017	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00104/AM18/	RLA File :02/24/040/00059/AM18/	Lic.No/Date:0210207705 22.06.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

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137	Case No.:131/2/87-ALC1/2017	Party Name: METRO TYRES LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
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 DIRECTOR GENERAL OF FOREIGN TRADE
 Ministry of Commerce and Industry
 Government of India
 New Delhi-110011

HQ File :01/87/050/00188/AM18/	RLA File :30/24/040/00007/AM18/	Lic.No/Date:3010104062 22.06.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP			

138	Case No.:132/2/87-ALC1/2017	Party Name: METRO TYRES LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00189/AM18/	RLA File :30/24/040/00008/AM18/	Lic.No/Date:3010104063 22.06.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP				

139	Case No.:1/2/87-ALC1/2017	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
	HQ File :01/87/050/00058/AM18/	RLA File :24/24/040/00016/AM18/	Lic.No/Date:2410042250 29.06.2017	
Decision: The Committee considered the case in the meeting and approved as applied for by the authorization holder in their Advanced Authorization RA may take consequential action as per Policy / Procedures.				

140

Case No.:40/2/87-ALC1/2017	Party Name: TATTVA ENTERPRISES PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
HQ File :01/87/050/00097/AM18/	RLA File :03/95/040/00282/AM18/	Lic.No/Date:0310814332 29.06.2017	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
BAGS OF POLYETHYLENE	1,00,000 Kg	1. HDPE GRANUELS (Film Grade)	81,000.0 kg
		2. LLDPE GRANULES (REPROCESSED)	21,600.0 kg
		3. RELEVANT MASTERBATCH NAMESLY INORGANIC MASTER BATCH	5,400.0 kg
RA may take consequential action as per Policy / Procedures.			

141	Case No.:46/2/87-ALC1/2017	Party Name: PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
	HQ File :01/87/050/00103/AM18/	RLA File :02/24/040/00054/AM18/	Lic.No/Date:0210207737 29.06.2017	

Decision: The Committee considered the case in the meeting and approved as applied for by the authorization holder in their Advanced Authorization
RA may take consequential action as per Policy / Procedures.

142	Case No.:2/2/87-ALC1/2017	Party Name: PIONEER POLYLEATHERS LTD	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Approved
	HQ File :01/87/050/00059/AM18/	RLA File :05/24/040/00154/AM18/	Lic.No/Date:0510403291 30.06.2017	
	Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 20/87-ALC1/2015 held on 20.01.2016 and recommended as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC Flex	1 kg	1. PVC Resin (Suspension Grade)	0.4583 kg
			2. Plasticizer (DOP/DOA/DINP)	0.18335 kg
			3. Titanium Dioxide	0.0550 kg
			4. Stabilizer	0.0458 kg
			5. Lubricant	0.00458 kg
			6. Optical Brightening Agent	0.001 kg
			7. Polyester Yarn	0.178 kg
	RA may take consequential action as per Policy / Procedures.			

143	Case No.:120/2/87-ALC1/2017	Party Name: DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00177/AM18/	RLA File :08/24/040/00085/AM18/	Lic.No/Date:0810140599 04.07.2017	
	Decision : The Committee considered the case as per agenda and decided to call for the following information from the Authorisation holder. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

144	Case No.:37/2/87-ALC1/2017	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date:2/87-ALC1/2017 09.08.2017	Status: Deferred
	HQ File :01/87/050/00094/AM18/	RLA File :30/24/040/00007/AM17/	Lic.No/Date:3010104074 07.07.2017	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

Meeting ended with a vote of thanks to the Chair.

SHARMA
 (for Chair)
 For Foreign Trade
 Foreign Trade
 D-110011
 Delhi-110011